Central Administrative Tribunal Principal Bench

CP - 679/2014 MA No.217/2018 in OA-1178/2014

New Delhi, this the 12th day of July, 2018

Hon'ble Mr. K.N. Shrivastava, Member (A) Hon'ble Mr. S.N. Terdal, Member (J)

Joginder Singh, Age 37 years, S/o Sh. Raj Singh, R/o B-6/163, Sector-II, Rohini, Delhi-110 085.

...Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

- Sh. A.K. Bhattacharya, Chairman, Staff Selection Commission, Block No.12, CGO Complex, New Delhi-110 003.
- Sh. Vilas Burde, Regional Director (NR), Govt. of India, Department of Personnel & Training, Staff Selection Commission, Block No.12, CGO Complex, New Delhi-110 003.

... Respondents

(Through: Sh. C. Bheemanna)

ORDER (ORAL)

Hon'ble Mr. K.N. Shrivastava, Member (A)

This contempt petition has been filed for alleged non-compliance of the Tribunal's order dated 30.07.2014 by which a bunch of OAs and MAs were disposed of. The applicant's OA No. 1178/2014 is also included in this bunch.

CP-679/2014

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2. While allowing these OAs, the Tribunal had directed the respondents (Staff Selection Commission) to declare the result

of the applicants and if they are found eligible on the basis of

merit, they may be allocated Services.

3. Sh. C. Bheemanna, learned counsel for respondent (Staff

Selection Commission) stated that the order of Tribunal has

been duly complied with and compliance affidavit has also been

filed enclosing therewith a letter dated 22.01.2018 addressed to

Under Secretary, CBEC for allocation of Services to the applicant

and eight others.

4. We have perused this letter as also the list of candidates

enclosed with it. The applicant's name is indicated at SI. 9.

5. We are satisfied that the Tribunal's order in OA No.

1178/2014 dated 30.07.2014 has been fully complied with.

Hence, this CP is closed. Notices issued to the respondents

stand discharged.

6. Needless to say that if undue delay is caused in issuing the

offer of appointment to the petitioner vis-à-vis the letter dated

22.01.2018, he shall be at liberty to take recourse to

appropriate remedy as available to him under law.

(S.N. Terdal) Member (J) (K.N. Shrivastava) Member (A)

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